COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 266 OF 2018 & IA NOS. 1154 OF 2018

Dated: 10th October, 2018

Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Bhuruka Gases Limited & Anr.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swagatika Sahoo

Counsel for the Respondent(s) : Mr. Balaji Srinivasan

Ms. Pallavi Sengupta for R-2

ORDER

Learned counsel appearing for the Respondent No.2 prays for four week's time to file reply in compliance of the order dated 19.09.2018.

The submission of the learned counsel appearing for the second Respondent, as stated supra, is placed on record.

Learned counsel appearing for the second Respondent is permitted to file his reply in compliance of the order dated 19.09.2018 to the IA No. 1154 of 2018 (for Stay) by 12.11.2018, after duly serving copy on the other side.

List this matter for admission on <u>15.11.2018</u>, as agreed by the learned counsel appearing for both the parties.

Respondent No.2 is directed not to precipitate in the matter till next date of hearing i.e. 15.11.2018.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

Bn/pr